## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 22/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.05.2017

Name of the Company:

Micro Forge (India) Ltd.

V/s.

State Bank of India

Section of the Companies Act:

Section 10 of the Insolvency and Bankrupcy

<u>Code</u>

**SIGNATURE** REPRESENTATION DESIGNATION S.NO. NAME (CAPITAL LETTERS)

1. RAJOSH BOHRA

Commission Applicant.

Jehra

2. Siddhartha Samal Advocate

Learned Advocate Mr. Rajesh Bohra present for Corporate Debtor/ Petitioner. Learned Advocate Mr. Sidharth Samal present for Respondent no. 1/ Financial Creditor.

Learned Counsel for petitioner proposed name of another person as Interim Resolution Professional.

Heard arguments of Learned Counsel for Petitioner and Learned Counsel for Respondent no. 1.

For order 29.05.2017.

MEMBER JUDICIAL

Dated this the 24th day of May, 2017.